

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 615 OF 2018 IN
DFR No. 1829 OF 2018

Dated: 23rd May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Barmer Lignite Mining Company Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & ...Respondent(s)
Ors.

Counsel for the Appellant(s) : Mr. Basawa Prabhu Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dxit
Mr. Geet Rajan

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

ORDER

IA NO. 615 OF 2018
(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the applications/appeal on **29.05.2018** subject to curing the defects.

The application is disposed of.

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member